

<i>Sl. No. Name of States/Union Territory</i>		<i>High Court</i>	<i>Supreme Court</i>
<i>1</i>	<i>2</i>	<i>3</i>	<i>4</i>
4.	Dadra & Nagar Haveli	—	—
5.	Pondicherry	—	—
		103	61

*Goa granted statehood w.e.f. 30.5.1987.

Convertibility Clause in Term Lending Contracts

9483. SHRISARJU PRASAD SAROJ:
SHRI B.N. REDDY:

Will the Minister of FINANCE be pleased to state:

(a) whether a Committee has been set up to review the scope of the convertibility clause inserted by financial institutions in their term lending contracts;

(b) if so, the details thereof;

(c) whether a seminar was held recently on "Role of Banks and financial institutions in economic development;"

(d) if so, the outcome thereof; and

(e) the response of banks and financial institutions in this regard?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI ANIL SHASTRI): (a) and (b). A Group under the Chairmanship of Secretary and Chief Economic Adviser, Ministry of Finance has been constituted to review the scope of the convertibility clause and make suitable recommendations.

(c) to (e). IDBI has reported that a Seminar on Role of Banks and Financial Institutions in Economic Development was organised by the All India Manufacturers Organisation (AIMO) at Bombay on 21.4.90. However, no conclusions/decisions as such were arrived at and announced at the Seminar.

STC Offices in Foreign Countries

9484. SHRI M.M PALLAM RAJU: Will the Minister of COMMERCE be pleased to state:

(a) the names of the places in foreign countries where the State Trading Corporation (STC) has its offices;

(b) the major objectives for having these offices;

(c) the performance of these offices in achieving the objectives with which they had been set up;

(d) whether STC propose to open new office in any foreign country; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI AR-ANGIL SHREEDHARAN): (a) STC has, at

present, the following foreign offices:

New York, Moscow, East Berlin, London, Paris, Frankfurt, Singapore, Hongkong, Kuwait, Harare, Melbourne, Maldives, Nairobi, Jeddah and Dhaka.

(b) The objective of the foreign offices of STC is to increase trading activities of the Corporation in the Country/region of their location through intensive marketing and promotional efforts.

(c) The foreign offices have been engaged in locating buyers and following up deliveries on export front. They are sending market intelligence reports to the STC which prove to be a good feed-back on price, demand and availability in respect of items handled by STC.

(d) and (e). STC plans to open an office in Dubai by closing down the existing office in Jeddah and Kuwait.

Precious and Rare Metals

9485. SHRI M. M. PALLAM RAJU: Will the Minister of STEEL AND MINES be pleased to state:

(a) the names of precious and rare metals that are currently mined in the country and the estimated deposits of these metals;

(b) whether information generated by the National Remote Sensing Agency (NRSA) and the National Natural Resource Management System (NNRMS) is used for assessing and locating these deposits; and

(c) if not, the methods used to locate and estimate deposits of these metals?

THE MINISTER OF STEEL AND MINES AND MINISTER OF LAW AND JUSTICE (SHRI DINESH GOSWAMI): (a) to (c). The

information is being collected and will be laid on the Table of the House.

Sons of Commissioners of Income tax Practising as Chartered Accountants

9486. SHRI PYARELAL KHANDELWAL: Will the Minister of FINANCE be pleased to state:

(a) whether Government are aware that the sons of some Commissioners/Chief Commissioners of Income Tax are practising as Chartered Accountants in their place of postings;

(b) if so, the details of such Commissioners/Chief Commissioners of Income tax;

(c) whether Government have laid down any procedure whereby prior permission is required to be obtained in such cases; and

(d) if so, the details thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI ANIL SHASTRI): (a) and (b). Government are aware that sons of some Commissioners/Chief Commissioners of Income-Tax are practising as Chartered Accountants in their places of postings. Government of India's permission is not required to be taken for setting up of practice by the wards.

(c) and (d). Does not arise.

Construction of Jawahar Vyapar Bhawan at Delhi

9487. SHRI SANAT KUMAR MANDAL: Will the Minister of COMMERCE be pleased to state:

(a) the estimated cost of constructing the Jawahar Vyapar Bhawan at Janpath, New Delhi housing the State Trading Corporation of India;